CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 437/TT/2026

Date: 18.11.2026

To

Shri Zafrul Hasan
Sr. General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 500 MVAr Thyristor Controlled Reactor (TCR) at Kurukshetra under "Implementation of 500 MVAr Thyristor Controlled Reactor at Kurukshetra 400kV bus"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:-

2019-24

a) Provide justification for the negative variation of ₹155.05 lakh between the ACE of ₹174.83 lakh allowed vide Order dated 31.12.2025 in Petition No. 446/TT/2024 vide order dated 31 December 2025 and the ACE of ₹19.78 lakh claimed in the instant petition for Asset-1.
b) Provide reconciliation of the Liability Flow Statement for the 2019-24 tariff period with the actual ACE of ₹19.78 lakh claimed in the instant petition, specifically explaining the liability discharge of ₹145.47 lakh shown during FY 2023-24.
c) Provide Cash IDC statement in excel format.

2024-29

a) Provide a reconciliation of the Liability Flow Statement for the 2024-29 tariff period with the projected ACE of ₹253.22 lakh claimed in the instant petition for FY 2024-25, specifically explaining the ₹225.59 lakh reflected in the Liability Flow Statement for FY 2024-25 and the resultant difference of ₹27.63 lakh.

2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)